

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 270/2019

CBI Vs. Rajesh Karnatak & Ors.

25.08.2020

Present:- None for CBI.
None for A-1 (Rajesh Karnatak)
Sh. Anil Kumar, Ld. Counsel for A-2 (Rajesh Pachisia)
Sh. Lakshya Parasher, Ld.Counsel for A-3 (Dinesh Chand Gupta)
A2 (Rajesh Pachisia) is present through Video Conferance.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed today in terms of the order No. 16/DHC/2020 issued by the Hon'ble High Court of Delhi. The case is at the stage of recording of prosecution evidence.

Regular functioning of the court has not resumed and the recording of evidence has not been permitted yet by the Hon'ble High Court of Delhi save in *ex-parte* matters.

Put up for further proceedings on 10.09.2020, to be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.

In the meanwhile, electronic notice (through Whatsapp & e-mail) be issued to the Ld. Counsel for A-1 as also to Ld. PP for the CBI for the next date of hearing.

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(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/25.08.2020

AJAY
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**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**RC No. RC 05(A)2017/AC-111/New Delhi.
CBI Vs. Lt. Col. Ranganathan Subramoni Moni**

25.08.2020

Present:- Sh. V. K. Ohri, Ld. Counsel for accused Lt. Col. Ranganathan Subramoni Moni
IO Insp. Sushil Kumar for CBI.

Present application has been received yesterday on the e-mail of the court and thereafter, the present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

By way of the present application it has been intimated to the Court that the accused has now been posted as OC comma S UP(I) COY NCC coma Jaunpur and any notice/summon in the present case be sent to the applicant/accused at the above address.

Heard.

The present case was registered in the year 2017. However, the charge sheet has not yet been filed. In view of the submissions made by the applicant/accused, the application is allowed. The present address of the applicant/accused Lt. Col. Ranganathan Subramoni Moni is taken on record and it is directed that notice/summon in the present case be sent to the applicant/accused at the above address.

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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/25.08.2020**

**AJAY
GULATI**